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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 29/9/NCLT/AHM/2017


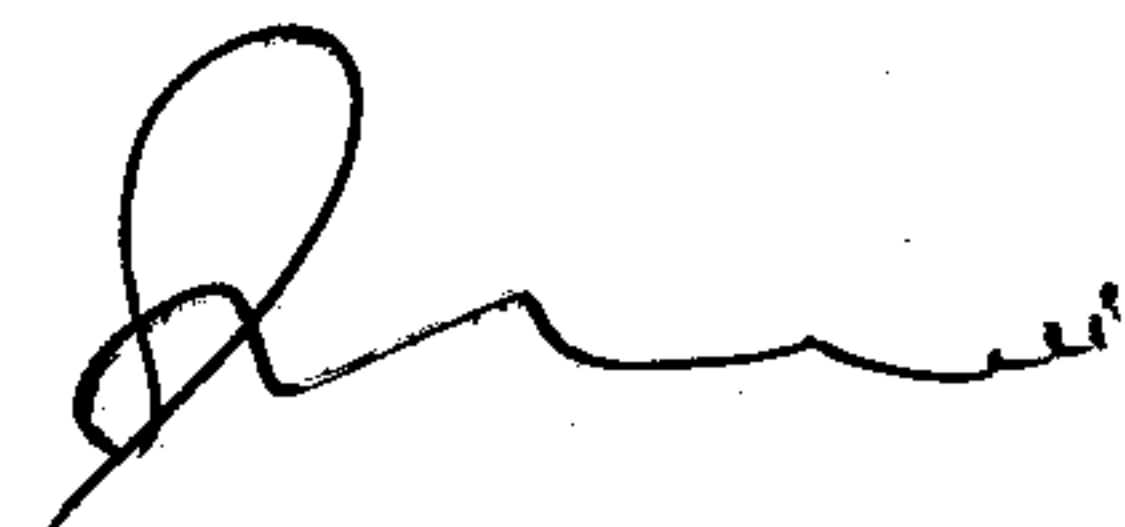
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.05.2017**

Name of the Company: Harshad V Vora.
V/s.
Bhagwan Motors Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAJESHWER KUMAR GUPTA	ADVOCATE	Harshad V. Vora	
2.	SUMATI SHARMA	ADVOCATE	do	

ORDER

Learned Advocate Mr. Rajeshwer Gupta with Learned Advocate Ms. Sumati Sharma present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of service of notice filed.

Proof of service of notice under section 8 r/w rule 5 of Insolvency and Bankruptcy Code and Rules filed.

Original written communication made by interim Resolution professional filed.

Heard arguments of Learned Counsel for petitioner.

Orders reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of May, 2017.